

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

O.A.No.301/94

Dt. of order: 25.1.1995

Poonam Chand Kudria

: Applicant

Vs.

Union of India & Ors.

: Respondents

Mr.S.Kumar

: Counsel for applicant

Mr.V.S.Gujar

: Counsel for respondents

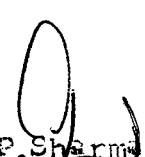
CORAM:

Hon'ble Mr.O.P.Sharma, Member(Adm.).

PER HON'BLE MR.O.P.SHARMA, MEMBER(ADM.).

In this application under Sec.19 of the Administrative Tribunals Act, 1985, Shri Poonam Chand Kudria has prayed that the respondents may be directed to revise/modify the pension and other retirement benefits payable to the applicant on the basis of his service rendered till the date of superannuation i.e. 31.3.1992 and the order Annex.A1 dated 9.1.1992 by which his pension was fixed at Rs.1037/- may be modified/revised accordingly.

2. The learned counsel for the respondents produced before me 2 orders: one is dated 5.1.1995 by which the applicant's pension has been revised to Rs.1150/- per month w.e.f. 1.4.1992, as asked for by the applicant. The other order is dated 11.1.95 by which consequential benefits on the basis of the pension fixed at Rs.1150/- per month w.e.f. 1.4.1992 have been granted. The two orders have been taken on record. The learned counsel for the applicant agrees that the grievance of the applicant stands redressed. The application, therefore, having become infructuous, is dismissed with no order as to costs.


(O.P.Sharma)
Member(A).